



IN THE NATIONAL COMPANY LAW TRIBUNAL
AT JAIPUR

CP No (IB) 161/7/JPR/2020

ARTI KANOONGO & ORS.

...Applicant/Financial Creditors

VERSUS

M/S SHRINATHJI BUSINESS VENTURE PVT. LTD.

...Respondent / Corporate Debtor

Date:01.08.2024

SPEAKING TO MINUTES ORDER-IN-CHAMBERS

The final order was pronounced on 29.07.2024 in the instant Company Petition and uploaded on the website. However, on perusal of the order, it is noted that a typographical error occurred in the order wherein the IBBI Registration No. of the Resolution Professional i.e., *Mr. Prashant Agrawal* is written as *IBBI/IPA-002/IP-N00031/2016-2017/10068* instead of *IBBI/IPA-001/IP-P00053/2017-18/10127* in the order. The same shall be read as *IBBI/IPA-001/IP-P00053/2017-18/10127*. Similarly, in Para 6.4 at page 14 of the Order, inadvertently the amount in words was written as "*Rupees Fifty Crore Twenty-Two Lakhs Only*" instead of "*Rupees Fifty-Eight Crore Twenty-Two Lakhs Only*". The same shall be read as "*Rupees Fifty-Eight Crore Twenty-Two Lakhs Only*". Hence, by taking the suo-moto action under Rule 154 of the National Company Law Tribunal Rules, 2016, the aforesaid corrections are made in the Order dated 29.07.2024. This order be uploaded and send by the Registry along with the main order.

(Rajeev Mehrotra)
Technical Member

(Deep Chandra Joshi)
Judicial Member